

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.413**  
**IB/1124/ND/2019**

**IN THE MATTER OF:**

Anand Nair & Ors.	...	Applicant
Versus		
M/s Ansal Housing Ltd	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Aashish Gupta, Adv. & Mr. Arjun Giri,  
Adv.  
For the Respondent :

**ORDER**

The Ld. Counsel for the Financial Creditor is present and submitted that the matter has been settled before another Forum. Therefore, prayed for grant of leave to withdraw the instant application. Leave prayed for is granted. The Section 7 Application stands dismissed as withdrawn in terms of Rule 8 of (Application to Adjudicating Authority) Rules, 2016. Even otherwise the petitioner has failed to muster the support of the number of home buyers as per minimum threshold prescribed in Manish Kumar Versus Union of India. On that account also, the present Section 7 application stands dismissed as not maintainable.

Case folders and connected papers be consigned to the record room.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**